

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

106. C.P.(IB) -13(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.09.2023**

NAME OF THE PARTIES: Narnarayan Infrastructure Private Limited

V/s.

Essel Ahmedabad GodhraToll Roads Limited.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Ld. Counsel appearing for the Petitioner, Mr. Akshay Doctor i/b. Maulik is present.
2. Notice was served on the Respondent. As per the order dated 23.10.2023. Last opportunity was granted to the Respondent however none appeared for the Respondent. Respondent **is set ex-parte**.
3. During the arguments of hearing, some of the pages which contain the terms and conditions of the contracts are not legible.
4. The Ld. Counsel appearing for the Petitioner seeks time to place on record the same in typed copy of the relevant terms and conditions of the contracts on which he wishes to rely upon.
5. Let the same be done within two weeks.
6. List this matter on **08.11.2023**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
--Rajeev--

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)